

**HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS****SITTING ARRANGEMENT - From 03.06.2019**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble Chief Justice and M.Duraiswamy, J	Public Interest Litigations relating to Rights of Women and Children filed on or after 1st January, 2019 (All Stages) Public Interest Litigations and Writ Appeals/Writ Petitions relating to Unauthorised Construction, Land Encroachment (including in Forest Land) (All Stages) Writ Petitions/Civil Revision Petitions relating to the decisions of Debts Recovery Tribunals and Debt Recovery Appellate Tribunal (All Stages)
1a	M.Duraiswamy, J	Whenever Division Bench is not sitting - Civil Revision Petitions, from the Provisional List
2	Vineet Kothari, J and C.V.Karthikeyan, J	Public Interest Litigations relating to the Rights of Disabled persons and Senior Citizen (All Stages) Division Bench Tax Cases (including Writ Appeals, Civil Miscellaneous Appeals and other Appeals) which are not specifically assigned to any other Division Bench (All Stages) Writ Appeals which are not specifically assigned to any other Division Bench - (All Stages) Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property Matters (All Stages)
2a	C.V.Karthikeyan, J	Whenever Division Bench is not sitting - Second Appeals (All Stages) - of the year 2015
3	S.Manikumar, J and Subramonium Prasad, J	Public Interest Litigations relating to challenging Infrastructure projects including Roads, Railways, Bridges, Air Transport, Water Transport, Surface Transport, Mines & Minerals and Land Acquisition (All Stages) Public Interest Litigations which are not assigned to any other Court - (All Stages) Writ Petitions challenging the vires of any statute/statutory provision/statutory rule/statutory regulation (All Stages)
3a	S.Manikumar, J	Cases relating to Administrator General and Official Trustee
3b	Subramonium Prasad, J	Whenever Division Bench is not sitting - Writ Petitions, from the Provisional List
4	K.K.Sasidharan, J and P.T.Asha, J	Writ Appeals relating to Service - except Judicial Service - (All Stages) Writ Petitions/Writ Appeals relating to the decisions of State Human Rights Commission (All Stages) Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal - (All Stages) Original Side Appeals other than Appeals to be heard by Commercial Appellate Division – upto the year 2016 (All Stages)

4a	P.T.Asha, J	Whenever Division Bench is not sitting - Second Appeals (All Stages) - of the years 2013 and 2014
5	R.Subbiah, J and C.Saravanan, J	Writ Petitions to be heard by a Division Bench and Writ Appeals relating to Judicial Service and Service of Court Employees, including High Court Employees Writ Petitions/Writ Appeals filed by or against the High Court (All Stages) Commercial Appellate Division Appeals from Commercial Division of High Court (other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench (All Stages) Writ Petitions to be heard by a Division Bench not specifically assigned to any other Division Bench (All Stages) All other Appellate Side cases to be heard by a Division Bench which are not specifically assigned to any other Bench - All Stages
5a	C.Saravanan, J	Whenever Division Bench is not sitting - Civil Revision Petitions - of the year 2015 - (All Stages)
6	N.Kirubakaran, J and Abdul Quddhose, J	Original Side Appeals not assigned to any other Bench, including Appeals arising out of Interlocutory Orders passed on the Original Side of the High Court (All Stages) Writ Appeals relating to Land Acquisition, Land Ceiling, Land Reforms and other Land Laws (All Stages) First Appeals and Second Appeals to be heard by a Division Bench (All Stages) Special Tribunal Appeals (All Stages) Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals and Family Courts - (All Stages)
6a	Abdul Quddhose, J	Whenever Division Bench is not sitting - Civil Revision Petitions - of the year 2014 (All Stages)
7	M.M.Sundresh, J and M.Nirmal Kumar, J	Habeas Corpus Petitions (All Stages), All Criminal Appeals and other Criminal Cases to be heard by a Division Bench - (including Crime Against Women and Children_ - (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
7a	M.Nirmal Kumar, J	Whenever Division Bench is not sitting - Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) (All Stages) - upto the year 2013
8	T.S.Sivagnanam, J and V.Bhavani Subbaroyan, J	Appeals, Writ Appeals, Writ Petitions (to be heard by a Division Bench) relating to Income Tax - (All Stages)
8a	V.Bhavani Subbaroyan, J	Whenever Division Bench is not sitting - Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench (All Stages) - of the year 2014

9	T.Raja, J	Transfer Civil Miscellaneous Petitions (All Stages) Civil Miscellaneous Appeals (other than Motor Accident Claims Tribunal Cases and TNPID Appeals) - (All Stages) Civil Miscellaneous Second Appeals - (All Stages)
10	P.N.Prakash, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - from the year 2016 - (All Stages)
11	Pushpa Sathyanarayana, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications - upto the year 2013 (except Commercial Division Cases) Insolvency Petitions (All Stages) Arbitration Matters - including cases relating to Commercial Division - which are not specifically assigned to any other Bench (All Stages)
12	K.Kalyanasundaram, J	Writ Petitions - relating to General Miscellaneous and RTI Act - (All Stages) - upto the year 2017
13	S.Vaidyanathan, J	Writ Petitions - relating to Labour & Service (All Stages) - from the years 2013 to 2017
14	R.Mahadevan, J	Appeals from Motor Accidents Claims Tribunal to be heard by a Single Bench - (upto the year 2013) - All Stages
15	V.M.Velumani, J	Writ Petitions - relating to Labour & Service (All Stages) - upto the year 2012
16	V.Parthiban, J	Writ Petitions - relating to Labour & Service (All Stages) - from the year 2018 Writ Petitions relating to Freedom Fighters' Pension Scheme
17	R.Subramanian, J	Civil Suits - including Undefended Suits & Framing of Issues and connected Interlocutory Applications - from the year 2014 (except Commercial Division cases) Original Petitions (other than Arbitration matters), Testamentary Original Suits and Original Matrimonial Suits (All Stages)
18	M.Govindaraj, J	Civil Revision Petitions (All Stages) - from the year 2016
19	M.Sundar, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise, - (All Stages) - from the year 2018
20	M.S.Ramesh, J	Writ Petitions - relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax, Customs and Central Excise, Prohibition and State Excise, - (All Stages) - upto the year 2017
21	T.Ravindran, J	First Appeals (All Stages) Second Appeals (All Stages) - from the year 2016
22	P.Velmurugan, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - from the year 2011 to 2015 - (All Stages)

23	G.Jayachandran, J	Writ Petitions - relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Co-operative Societies, Motor Vehicle, Mines & Minerals, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws - from the year 2018 (All Stages)
24	RMT.Teekaa Raman, J	Second Appeals - (All Stages) - upto the year 2003
25	N.Sathish Kumar, J	Applications for setting aside of arbitral awards under Section 34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification (All Stages) Company Petitions and Company Appeals (All Stages)
26	N.Seshasayee, J	Second Appeals (All Stages) - of the years 2004 to 2009
27	A.D.Jagadish Chandira, J	CBI & Prevention of Corruption Act Cases (All Stages) - except Bail & Anticipatory Bail Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision - upto the year 2010 - (All Stages)
28	M.Dhandapani, J	Writ Petitions - relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Co-operative Societies, Motor Vehicle, Mines & Minerals, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws - upto the year 2017 (All Stages)
29	P.D.Audikesavalu, J	Writ Petitions - relating to General Miscellaneous and RTI Act - (All Stages) - from the year 2018
30	S.Ramathilagam, J	Appeals from Motor Accident Claims Tribunal to be heard by a Single Bench (All Stages) - from the year 2015
31	R.Hemalatha, J	Civil Miscellaneous Appeals filed under Section 11 of TNPID Act (All Stages) Second Appeals (All Stages) - from the year 2010 to 2012 Civil Revision Petitions - upto the year 2013 (All Stages)
32	N.Anand Venkatesh, J	Criminal Original Petitions (u/s.407 & 482 of CrI.PC), WP (Cr.PC) (All Stages) - from the year 2014
33	G.K.Ilanthiraiyan, J	Criminal Original Petitions - Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail
34	Krishnan Ramasamy, J	Cases relating to Commercial Division ie., Civil Suits (Commercial) - All Stages

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
- Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice T.S.Sivagnanam and the Junior Judge of the former Division Bench.
- Contempt Petitions (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, in respect of whose Judgment, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice shall be issued to the alleged contemnor
  - (a) if the Judge or Judges, concerned is/are not available in view of their Sitting at Madurai or elevation or transfer or retirement such application shall be posted before the learned Single Judge or before the Division Bench, as the case may be, who is dealing with the subject as per Roster.
  - (b) if the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
  - (c) if the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice M.M.Sundresh and the Junior Judge of the former Division Bench.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Part-heard matter cease to be part-heard with change of assignment, unless where a proposal for continuation of the matter is sent by the concerned Bench at the request of the parties and the same is approved by the Hon'ble The Chief Justice.
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Hon'ble Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//